

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Machine Tool Institute, Bangalore, for the year 1987-88.

[Placed in Library. See No. LT-7599/89]

- (5) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 1956 for the year ended the 31st March, 1988 under section 638 of the said Act.

[Placed in Library. See No. LT-7600/89]

- (6) A copy of the Half-Yearly Report (Hindi and English versions) of the Coir Board, Cochin, for the period from 1st April, 1988 to 30th September, 1988, under section 19 of the Coir Industry Act, 1953.

[Placed in Library See No. LT-7601/89]

14.04 hrs.

MATTERS UNDER RULE 377

[Translation]

- (i) **Demand for reviewing Finance Ministry's direction to States for withdrawal of Central subsidy for setting up industries in the 'no industry' districts**

[Translation]

SHRI BHISHMA DEV DUBE (Banda): Mr. Deputy Speaker, Sir, there was a provision to provide 25 per cent central subsidy for the undeveloped and no industry districts in U.P. under which a number of industries were set up by small entrepreneurs in such

districts but now an administrative order has been issued by the Finance Ministry of State Government for withdrawal of this Central subsidy in respect of about two dozen such industries. This is also mentioned in the order that a subsidy which has been sanctioned but has not yet been disbursed be deemed as cancelled. Thus hundreds of industries in no industry districts have been affected by this order and are now on the verge of their closure.

Therefore, it is requested to the Government to withdraw such order and make a review of the cases in which subsidy has been sanctioned and thus provide relief to the industries facing financial crisis. (*Interruptions*)

[English]

SHRI V. KISHORE CHANDRA S. DEO (Parvathipuram): Sir, I am on a point of order...(*Interruptions*)

MR. DEPUTY SPEAKER: No point of order on Matters under Rule 377.

(*Interruptions*)

MR. DEPUTY-SPEAKER: You meet the Speaker. It is the Speaker's ruling. I cannot reopen it.

- (ii) **Demand for effective steps to check harassment of the public by taxi and scooter-rickshaw drivers at the New Delhi Railway Station**

[Translation]

SHRI GANGA RAM (Firozabad): Mr. Deputy Speaker, Sir, it has been found that transport arrangements are not satisfactory at the New Delhi Railway Station. People have to face a number of difficulties and inconvenience when they come out of the station as a lot of harassment is caused to them by taxi and scooter-rickshaw drivers. They are never ready to go a short distance. The difficulties and inconvenience faced by